

ITEM NO.41

COURT NO.2

SECTION II-D

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7103/2026

[Arising out of impugned final judgment and order dated 08-04-2026  
in WPCRL No. 3868/2025 passed by the High Court of Delhi at New  
Delhi]

CHRISTIAN MICHEL JAMES

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 120208/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 04-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Aljo K. Joseph, AOR  
Mr. Vishnu Shankar, Adv.  
Mr. Sriram P., Adv.  
Mr. Rajnish Kumar, Adv.  
Mr. N Leela Vara Prasad, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 13.07.2026.

(NEETU KHAJURIA)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR